

:  
W.P(C)No. 225 OF 2001  
ITEM No.4

Court No. 6

SECTION X

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Writ Petition(Civil) No.225/2001  
(For prel.hearing)

ASHOK LEYLAND LTD. & ANR.

Petitioner (s)

VERSUS

STATE OF RAJASTHAN & ORS.

Respondent (s)

( With Appln(s). for ex-Parte stay )  
( With Office Report )

Date : 21/05/2001 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SYED SHAH MOHAMMED QUADRI  
HON'BLE MR. JUSTICE DORAISWAMY RAJU

For Petitioner (s) Mr.K.Parasaran,Sr.Adv.  
M/s G.Umapathy,V.Balaji,Advs.  
Mr. P.N. Ramalingam,Adv.

For Respondent (s)

UPON hearing counsel the Court made the following  
O R D E R

.....L.....I..T.....T.....T.....T.....T.....T.....J..T....R  
.SP2

Rule.

Issue notice on the prayer for interim relief.

Pending further orders, there shall be a stay of collection of Central sales tax by the State of Rajasthan provided the petitioners satisfy the concerned authorities of Rajasthan that in respect of the same transactions they have paid tax in another State under that State's enactment.

Stay also of penalty.

Tag with WP(C) 85/2001.

.SP1

[Naresh Kumar]  
Court Master

[Kanwal Singh]  
Court Master